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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 9.2.96.

CP 145/95 (OA 205/91)

Purushottam, Ravindra Singh Bisht, Ravi Shankar and Madan Gopal Harsh

... Petitioners.

Versus

R. Ravindra and another ... Respondents.

CORAM:

HON'BLE MR. GOPAL IRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHAFMA, MEMBER (A)

For the Petitioners ... Mr. Shiv Kumar

For the Respondents ... Mr. Manish Bhandari

O R D E R

PER HON'BLE MR. GOPAL IRISHNA, VICE CHAIRMAN

Petitioners, named above, have filed this Contempt Petition u/s 17 of the Administrative Tribunals Act, 1985, praying therein that the respondents, by not complying with the directions of the Tribunal in OA 205/91, have committed contempt of court.

2. We have heard the learned counsel for the parties and have gone through the records of the case.

3. The order of the Tribunal in the aforesaid OA was passed on 6.5.95. On 13.12.95, a seniority list was published in terms of the directions of the Tribunal. The delay in publishing the seniority list has been attributed to the fact that the seniority position of other similarly situated candidates was also required to be ascertained for the purpose of giving effect to the directions of the Tribunal. The respondents have also tendered their unconditional apology for the delay in complying with the directions of the Tribunal. We find that the delay was neither intentional nor was it deliberate.

4. In the circumstances, this Contempt Petition fails, notices issued are discharged.

(O.P. SHAFMA)

MEMBER (A)

C. Krishna
(GOPAL IRISHNA)

VICE CHAIRMAN

VK